NOTIFICATIONS UNDER THE INDUSTRIAL DISPUTES ACT, 1947

THE DEPUTY MINISTER IN THE MINISTRY OP LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C JAMIR): Sir, I beg to lay on the Table—

(i) a copy of the West Bengal Government Notification No. 1300-IR/IR/IA-KA) 64 Pt., dated the 2nd March, 1968 under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, together with a statement showing the reasons for the delay in laying it on the Table. {Placed in Library. *See* No. LT-1242|68.]

(ii) a copy of the West Bengal Government Notification No. 3089-IR/IR/IR-4 65 dated the 7th July, 1967, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, together with a statement showing the reasons for the delay in laying it on the Table; and. [Placed in Library. *See* No. LT-1244|68.]

(iii) a copy of the Ministry of Labour Employment and Rehabilitation (Department of Labour and Employment) Notification S.O. No. 1471, dated the 10th April, 1968, together with the Hindi version thereof, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947.

[Placed in Library. *See* for (i) to (iii). *See* No. LT-1243|68.]

GOVERNMENT OF WEST BENGAL (FINANCE DEPARTMENT) NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VTDYA CHARAN SHUKLA): Sir, I beg to lay on the Table, under clause (5) of article 320 of the Constitution, a copy each of the following Notifications, issued by the Government of West Bengal (Finance Department), together with Explanatory Notes thereon:—

(i) Notification No. 114-F, dated the 12th January, 1967.

(ii) Notification No. 314-F, dated the 6th September, 1967.

(iii) Notification No. 3654-F, dated the 23 rd October, 1967.

(iv) Notification No. 3655-F, dated the 23rd October, 1967.

(v) Notification No. 4300-F, dated the 19th December, 1967.

[Placed in Library. *See* No. LT-1283168.]

STATEMENT BY DEPUTY RPIME MINISTER *RE.* GOVERNMENT DECISIONS ON CERTAIN RECOMMENDATIONS OF THE ADMINISTRATIVE REFORMS COMMISSION

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJ-RAL): Sir, on behalf of the Deputy Prime Minister, I beg to lay on the Table a statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on 'Public Sector Undertakings, [Placed in Library. *See* No. LT-1268|68.]

***RE* JUDGEMENT OF THE PUNJAB HIGH COURT ON THE ISSUE OF GOVERNOR'S ORDINANCE ABOUT PUNJAB ASSEMBLY'S BUDGET SESSION**

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to draw your attention to the Punjab High Court's judgment on the Ordinance. You know that the Punjab Governor issued an Ordinance in order to rush through the Budget and conduct the Assembly session disregarding the Speaker and his power and enabling the Deputy Speaker to do something and so on. The Ordinance became the subject-matter of great constitutional controversy. We in this House said that the O-dinanoe was invalid. The Punjab High Court, our latest information is, has held that to be *ultra vires* of the Constitution.

[Shri Bhupesh Gupta]

Now, the position is this that if the Ordinance is *ultra vires* the Constitution, the Assembly session was also *ultra vires* the Constitution and the Budget that had been passed there, of course, would have no iocus *standi* at all and the appropriations that had txsen made under that Budget were alt. illegal appropriations, not sanctioned by the Constitution. Therefore, the whole series of actions are *ultra vires* the Constitution and il legal. The Home Ministry defended here the action of the Governor in issuing this Ordinance. They said that the Ordinance was within the Constitution and valid and everything that was done was valid. First of all, Mr. Chavan should tender his resignation for having made such a statement. Secondly, I demand this. Well, we do not know, they may take it to the Supreme Court. But the High Court Judgment has been given; the matter is thrashed out now. We do not know what the Supreme Court will do, whether it will give a stay order or not. Our information is that the case is so strong on our side that the Supreme Court even may not give a stay o "der. But that is beside the point. So far as the law of the land is concerned, according to the Punjab High Court, everything that happened from the issuance of the Ordinance subsequently are all illegal and *ultra vires* the Constitution. Now, it is a ve'-y serious matter. I do not know how the Government is going to handle this matter. But the immediate thing that should be done is to dismiss the Gill Ministry and have Presidents Proclamation there. Punjab should be brought straightway under the President's Tile. The actions and activities of the Punjab Government on the basis of the appropriations made through an illegal B'ldfTet, all are *ultra vires* and illegal. Wo ha v.? in Punjab a Government functioning on an uttely unconstitutional and illegal hasis, a Government which has usurped the Constitution ancor'line t^ the judgment of the Pun-"ab High Court.

Therefore I demand that the imm«-diate remedy is to issue a President'* Proclamation and take Punjab under the Presidential rule. Then, I think Mr. Chavan owes an explanation to this House in this matter. When we argue such things, our words are not listened to. Well, Government even did not say that they would consider this matter; Mr. Chavan even did not say that he would leave the matter to the High Court or the other court. He even did not suggest that under article 143 of the Constitution he would seek the opinion of the Supreme Court. He said that whatever the Governor had done was right and what we were saying was wrong. Now the Punjab High Court has given the verdict in our favour. I do not wish to say very much. But the implications of this are very g'ave . . .

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJ-RAL): On a point of order, Sir. What is the basis of his information. I can understand the hon'ble Member pointing out a thing which has come to his notice. But the Government does not take any notice of all that he has pointed out. Of course, w« can come to the House later on with a considered statement that we wish to make, The hon'ble Member is making a long speech.

SHRI BHUPESH GUPTA: This is arrogance. When we are speaking we are cast aside. I do not wish to make any speech. I agree with you, Sir. The matter is far too se'ious. A great Constitutional crisis has arisen. They have created a crisis. But Mr. Chavan should not get away with it. He is the Minister responsible to Parliament and, therefore, having said all this he should gracefully bow out of office and there should be President's rule in the Punjab . . .

MR. CHAIRMAN: We cannot have a dobate. It is not on the agenda. I shall certainly inform the Home Minister and ask him to make a statement

on this matter. That is all that I can say. I cannot allow a debate to go on in this manner. We have got certain conventions and traditions. A sudden thing has come up and the hon'ble Member has mentioned it. I shall communicate it to the Home Minister and the Home Minister will certainly take note of it and will make a statement. He is bound to come and make a statement.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, हमारा पाइन्ट कृपया आप सुन लें ।

श्री महेश्वर नाथ कौल (नामनिर्देशित): तो फिर औरों का भी सुना जाय ।

श्री राजनारायण : हां, हां, आपको भी सुना जाय ।

श्रीमन्, जब हमें इसकी जानकारी हुई तो हमने बाकायदा लिखित सेक्रेट्री साहब की खिदमत में भेज दिया कि इस प्रश्न पर पंजाब में जो वहां के हाईकोर्ट ने फैसला दिया है कि अध्यादेश अवैध और जो डिप्टी स्पीकर के जरिए ऐप्रोप्रिएशन बिल पर हस्ताक्षर कर के चालू किया गया वह अवैध, तो इस पर मैं चर्चा उठाऊंगा । मुझे अफसोस यह है कि मैं दो बार खड़ा हुआ और सेक्रेट्री साहब गये भी, इसकी चर्चा भी किये, लेकिन आपने मुझे इस सम्बन्ध में बोलने की आज्ञा नहीं दी । हमारे मित्र भूपेश जी खड़े हो गये जैसी कि उनकी आदत है और ये बेचारे बोल भी गये । खैर, कोई बात नहीं है । मेरा यह कहना है कि कहीं कोई पालियामेंट्री प्रैक्टिस रहेगी । जो आदमी आपको पहले से लिख कर के सूचना दे दे कि मैं इस पर चर्चा करना चाहता हूं, उसको आप अलाऊ न करें और जो आदमी आप को यह भी न बताये कि हम को कहना क्या है वह खड़ा हो कर के बोल जाय . . .

MR. CHAIRMAN: I will allow you.

श्री राजनारायण : मैं आपसे यह इस लिये कहता हूं कि आपसे लोग अक्सर कहते हैं कि राजनारायण बहुत समय ले लेता है । (*Interruption.*)

मैं आपको बताता हूं कि मैं कितना रिजर्व रहता हूं । जो हमारा राइट है वह भी जब आपके जरिए छीना जाता है तो भी मैं चुप रहता हूं ।

अब मैं दूसरी बात कहता हूं । मुझे अफसोस है और मैं निवेदन करना चाहता हूं कि इस तरह का पक्षपातपूर्ण व्यवहार सदन में नहीं होना चाहिये । जब कि मैंने आपको लिखकर के दे दिया और जब मैं खड़ा हुआ तो आपको मुझ को बुलाना चाहिये था न कि दूसरों को, चाहे वे भूपेश जी हों या मुराहरि जी हों . . . . .

MR. CHAIRMAN: I have not done any injustice to any one. He announced and certainly you have also given notice.

SHRI RAJNARAIN: Mine was p ior.

MR. CHAIRMAN: I did not know about it.

SHRI RAJNARAIN: Your Secretariat knows it.

MR. CHAIRMAN: If it had been prior I would have asked you to sP^k So there is no question of injustice.

SHRI RAJNARAIN: You ask your Secretary.

SHRI BHUPESH GUPTA: If Raj-narainji agrees, everything that I have said should be reported in his name.

श्री राजनारायण : मैं नहीं चाहता कि यह हमारे लिये इतने जेनरस हों । हम अपने अधिकारों को जानते हैं और उन अधिकारों को असर्ट करते हैं ।

MR. CHAIRMAN: Now please sit down. I shall just say a few words. *(Interruption* by *Shri Rajnarain.)* I shall allow you to speak but sit down. Mr. Rajnaain, on a matter like this where I never knew that you a^e the first on the list I allowed him to speak. If I had known it, I would have asked you first. But do not attribute any motives to me. Since Mr. Bhupesh Gupta raised the point,

[Mr. Chairman] I thought it was enough because I always give weightage to this side to do so. If you want to say something you can do so now.

SHRI BHUPESH GUPTA: He never gave an indication that he wanted to speak fist. I shall say that even if he wanted to speak first I would have given way as generosity, but I did not know.

श्री राजनारायण : श्रीमन्, मैं अब खड़ा हुआ हूं, मुझे बोलने दीजिये। हम हमेशा हर आदमी को अकमोडेट करते हैं। हमारी यह आदत नहीं है कि हम खड़े हो कर के जब तक आप यह न कहें कि बोलो, बोलना शुरू कर दें। मगर आज से अब जब मैं खड़ा हूंगा तो बोलना शुरू कर दूंगा। चाहे कोई दूसरा बोलता रहे तब भी मैं खड़ा हो कर के बोलना शुरू कर दूंगा ।

(.Interruptions)

SHRI BHUPESH GUPTA: Let it be like that. There is some procedure and I say you follow the procedure. You should call the Leaders of the groups accordin gto the party strength.

MR. CHAIRMAN: There is no question . . .

SHRI BHUPESH GUPTA: On a point of order. I know that Mr. Raj-narain is doing it. I am not quarreling with him. But how are you to be guided. Therefore, in this matter we have to follow the procedure. When an issue of this kind comes up and four or five people want to speak, you should, Sir, call the Swatantra Party first if they want to speak, then the Jana Sangh, then the Samyukta Socialist Party and then others according to their group strength. I have no objection.

SHRI LOKANATH MISRA (OrissaV. SIT. there is always confusion in the House.

श्री राजनारायण : श्रीमन्, इसमें मुझे कोई ऐतराज नहीं है। अगर दस बीस नाम हों तो स्वतंत्र पार्टी पहले बोले, उसके बाद जो दूसरा हो वह बोले, हम तीसरे नम्बर पर हैं इसलिये फिर हम बोलें, भूपेश जी चौथे नम्बर पर हैं इस लिये हमारे बाद यह बोलें। अगर ऐसा हो जाय तो हमें इस पर कोई ऐतराज नहीं है ।

अब जो आपने अपने चैम्बर में हम से कहा था की कुछ लोग यह शिकायत करते हैं कि हम को समय ज्यादा मिल जाता है, इसके सम्बन्ध में मैं यह साबित करना चाहता हूं कि जो हमारा क्लेम है वह भी हम को नहीं मिलता ।

(Interruptions)

अब जो पाइन्ट भूपेश जी ने उठाया उसके अतिरिक्त जो हमारा पाइन्ट है वह मैं कहना चाहता हूं। क्या इस सदन में आज इस सेंटर की सरकार को इस्तीफा देना आवश्यक नहीं है ? जनतंत्र में सभी के लिये . . .

श्री महेश्वर नाथ कौल : नहीं है ।

श्री राजनारायण : कौल साहब सेक्रेटरी रह चुके हैं फिर भी ऐसा कहते हैं।

श्री अर्जुन अरोड़ा (उत्तर प्रदेश): क्योंकि यह कानून जानते हैं और आप नहीं जानते हैं।

श्री राजनारायण : मेरा पाइन्ट यह है कि चव्हाण साहब ने इसी सदन में इस बात को कहा कि डिप्टी स्पीकर ने हस्ताक्षर किये जो बात गलत सिद्ध हुई। इसके बारे में आप को और इस सदन को मालूम है कि श्री भूपेश गुप्त के यहां पुलिस के अधिकारी भी इनक्वायरी करने आये कि इनके पास कागजात कैसे गये। तो घर मंत्री ने यहां बिल्कुल गलत सूचना दी। बार-बार इस सदन में इस बात की चर्चा हुई कि अध्यादेश संविधान के विरुद्ध है। यहां पर घर मंत्री से कहा गया कि इस पर 143 के तहत सुप्रीम कोर्ट की राय ले ली जाय। यह कर के कि सुप्रीम कोर्ट की राय क्या होगी घर मंत्री ने हम लोगों की आवाज को ठुकराया

कांस्टिटूशन का अ, ब, स पढ़ने वाला भी जानता है कि कांस्टिट्युशन में यह लिखा हुआ है कि स्पीकर जो अपने अधिकार डिप्टी स्पीकर को देगा वही अधिकार डिप्टी स्पीकर व्यवहृत करेगा । लेकिन डिप्टी स्पीकर को पूरा अधिकार दे रहा है राज्यपाल अपने अध्यादेश के जरिये । राज्यपाल का अध्यादेश बिल्कुल गलत था, असंवैधानिक था । वे अपने ढ़ंग से अपने आर्डिनेंस के जरिये चाहते थे कि हम एक फिक्टिशस स्पीकर बना दें । उन्होंने उसमें लिखा था कि स्पीकर अध्यक्षता करें और अगर स्पीकर न मिले तो डिप्टी स्पीकर से सदन की कार्रवाई चलाई जाय और ऐप्रोप्रिएशन बिल पास कराया जाय । यह एक बड़ा जबरदस्त पाइन्ट है और इस पाइन्ट की अवहेलना नहीं होनी चाहिये । श्रीमन्, मैं चाहूंगा कि आप संविधान की सुरक्षा करें आप यहां के चेयरमैन हैं । और इसके अतिरिक्त वाइस प्रेसिडेन्ट भी हो, उपराष्ट्रपति की एक महिमा होती है गरिमा होती है । इसलिए मैं आपसे चाहूंगा कि फौरन अभी सदन की कुर्सी से हटें और राष्ट्रपति के पास जाय और अपनी ओर से राष्ट्रपति को हम लोगों की भावना को कहे कि पंजाब में फौरन अभी वहां की सरकार को भंग किया जाना चाहिए ।

सरदार रघुवीर सिंह पंजहजारी : (पंजाब) : किसलिए ?

श्री राजनारायण : हाई कोर्ट के जजमेंट के बाद एक पैसा भी वहां की सरकार खर्च नहीं कर सकती ।

MR. CHAIRMAN: You have explained your case.

श्री अर्जुन अरोड़ा : उसकी अपील करेंगे सुप्रीम कोर्ट में ।

श्री राजनारायण : अपील करने में समय लगेगा । मान लीजिए अपील में जांच तो जब तक सुप्रीम कोर्ट स्टे नहीं करता तब तक एक अवैध सरकार वहां की खर्च नहीं कर सकती । गवर्नमेंट को एक पैसा खर्च करने का अधिकार नहीं रह गया जब आर्डिनेन्स को अवैध करार दे दिया हाई कोर्ट ने । और अभी वहां की गवर्नमेंट सुप्रीम कोर्ट में आई भी नहीं और सुप्रीम कोर्ट स्टे देगा या नहीं देगा यह संशयात्मक प्रश्न है । तो आज पंजाब में कोई गवर्नमेंट नहीं रह गई है कांस्टीट्यूशन की निगाह में । इसलिए फौरन पंजाब में राष्ट्रपति शासन लागू हो और वहां की व्यवस्था संविधान के अनुकूल चलाई जाय ।

SHRI BHUPESH GUPTA: Sir, I am grateful to you for having given him time, more particularly because he has put the case ably well.

MR. CHAIRMAN: Sufficient notice has been given to the Government and to everybody in the world about the judgment of the High Court and now the Home Minister will certainly come to this House and explain the matter.

SHRI BHUPESH GUPTA: No, Sir.... *(Interruption).*

श्री राजनारायण : इस सदन की इस इच्छा की आज राष्ट्रपति के पास सूचना भिजवाई जाय ।

सरदार रघबीर सिंह पंजहजारी : सदन की इच्छा नहीं है ।

श्री राजनारायण : गवर्नमेंट हमेशा . . . .

MR. CHAIRMAN: You leave that to me.

SHRI BHUPESH GUPTA: What about the other thing? You did not say anything.

MR. CHAIRMAN: You can meet me in the chamber. I shall tell you what I have done. *(Interruption)* I am certain the Home Minister will have his say.

SHRI BHUPESH GUPTA: Sir, you say something.

श्री राजनारायण : इस सदन में आने के 15 मिनट के बाद आपके सचिवालय का एक पत्र मिला उस में यह लिखा हुआ है ---

"दिल्ली उच्च न्यायालय में कच्छ पंच-निर्णय सम्बन्धी मुकदमे के शपथ-पत्र के दाखिले के बारे में सम्बन्धी प्रस्ताव

महोदय,

मुझे आपको यह सूचित करने का निर्देश हुआ कि उपरोक्त विषय पर आपने दिनांक 9 मई, 1968 को जिस प्रस्ताव की सूचना दी थी उसे सभापति ने राज्यसभा की प्रक्रिया तथा कार्य-संचालन विषयक नियमों के नियम 170 के अधीन अस्वीकृत कर दिया गया है।"

मैं 170 पढ़ रहा हूं।

MR. CHAIRMAN: No, no, Mr. Raj-narain, this is not on the agenda. I refused permission and there the matter ends. I shall not allow it.

श्री राजनारायण : मैं 170 पढ़ रहा हूं।

MR. CHAIRMAN: That matter is disposed of. I am sorry I cannot allow it.

श्री राजनारायण : जिस नियम की तह में हमारा प्रस्ताव अनियमित किया गया है उस नियम को पढ़ा जाना चाहिए।

MR. CHAIRMAN: I am sorry, I cannot allow it.

श्री राजनारायण : मैं उस पर नहीं बोल रहा हूं आपकी रूलिंग है वह दूसरी चीज हैं। मैं 170 पढ़ रहा हूं जिस नियम की तह में हमारे प्रस्ताव को अस्वीकृत किया गया। मैं उस को पढ़ रहा हूं . . .

MR. CHAIRMAN: No, no, I am sorry; I cannot allow it. I have given you sufficient accommodation in this matter to explain your point. Nothing more shall be discussed till that thing is deciderl Then we shall see.

श्री राजनारायण : श्रीमन् मैं आपसे यह कहना चाहता हूं कि अगर आप यह चाहते हैं कि यह अधिकार हमेशा के लिए रहे कि आप हमें नियम मत कोट करो हम डिक्टेटर हूं और डिक्टेटोरियल पावर को एडेप्ट कर तुम्हारे प्रस्ताव को स्वीकार करने के लिए तैयार नहीं हैं तो हम इसको मानने के लिए तैयार नहीं हैं।

MR. CHAIRMAN: There is no question of any dictatorial power. I have given you sufficient opportunity and I have stated my view and I have given my rulling. Nothing 'more can be done as far as this is concerned. I cannot allow you. There is no dictatorship at all. I am most democratic. I would protest if anybody says that I am a dictator here. I am not.

श्री राजनारायण: डिस्क्रीशन को डिस्क्रीशन की तरह इस्तेमाल करना चाहिए।

MR. CHAIRMAN: No, no, nothing more. I shall not allow.

श्री राजनारायण : यहां प्रश्न उठता है नियम और उपनियम का, नियम की पाबन्दी कायदे-कानून के मुताबिक होनी चाहिए।

MR. CHAIRMAN: You should not be the person to say that I am a dictator and I have not accommodated you, I have accommodated you. I have accommodated you enough and more. No other Member gets that much privilege as you are getting. No more on this.

Motion regarding appointment of . . .

SHRI ARJUN ARORA: On a point of order.

SHRI G. MURAHARI (Uttar Pradesh) : On a point of order. *(Interruptions)* . I have been standing over since... *(Interruptions)* I have a point of order. You have to listen to u_

MR. CHAIRMAN: All right, Mr. Arora, after him you can state your point of order.

श्री गौडे मुराहरि : कालिंग अटेंशन के बारे में जो इन के पास खत पहुंचा है वह कालिंग अटेंशन असल में मैंने भेजा है। इस के सम्बन्ध में मैं जानना चाहूंगा कि आपने उस कालिंग अटेंशन पर क्या किया। जो कच्छ के ऊपर बहस चल रही है उसका एफीडेविट अब पबलिक डाकूमेन्ट है वह लोक-सभा के पटल पर रखा गया है। इसलिए यह कहना सही नहीं है कि सब-जुडिसे है इसलिए उस के ऊपर कोई डिस्कशन नहीं हो .

MR. CHAIRMAN: That has been refused. If you did not receive it, I am sorry. It has been refused.

SHRI G. MURAHARI: How, I would like to konw.

MR. CHAIRMAN: I have refused it; that is all. If you have not received it, I am sorry.

श्री गौडे मुराहरि : जो एफिडेबिट है वह पब्लिक डाकूमेंट है। वह लोक सभा के पटल पर रखा जा चुका है। उसके बारे में आपने कैसे रिफ्यूज कर दिया। वह कालिंग ऐटेंशन मैंने कल शाम को दिया था। इतनी जल्दी क्या पड़ी थी कि आज सुबह उसको डिस्ऐलाउ करने का नोटिस दे दिया। मैंने चार और कालिंग ऐटेंशन भेजे थे जिनके बारे में कोई सूचना नहीं मिली, लेकिन कल शाम जो कच्छ के बारे में दिया था उसका आपने इतनी जल्दी . . .

MR. CHAIRMAN: I have refused the Calling Attention Notice. I do not know why you have not received it. There must be some mistake.

SHRI G. MURAHARI: We protest against this attitude of the Government, not only against the attitude of the Government but also against that of the Chair, on a matter like this which affects the integrity of the nation.

SHRI ARJUN ARORA: Sir, on a point of order. Mr. Rajnarain, I think, in the heat of excitement used certain unparliamentary expressions and cast aspersions against the Chair. He accused the Chairman of being dictatorial and he said "75r-T?T^^|f etc. I request Mr. Rajnarain as a person familiar with parliamentary practices *%%%>% TKVTtr* to withdraw those expressions. If he does not, I will request you to please order the expunction of those remarks.

SHRI BHUPESH GUPTA: I do not understand Hindi very well, but he did not say that you are a dictator..-. (Interruptions)

MR. CHAIRMAN: I am sure Mr. Rajnarain will withdraw them.

SHRI BHUPESH GUPTA: You are not a dictator. Nobody would say that. Mr. Rajnarain did not say . . .•

SHRI SRIMAN PRAFULLA GOSWAMI (Assam): On a point of order, Sir. My point of order is, Mr. Rajnarain is present here and he is the person to explain what he said.

1 P.M.

श्री राजनारायण : श्रीमन् मैं आपके द्वारा पहले यह निवेदन कर दूं सदन के सम्मानित सदस्यों से कि जब हमको सुनें तो जरा अपने दिल और दिमाग को शान्त रखें . . .

श्री अर्जुन अरोड़ा : रखते हैं।

श्री राजनारायण : . . . हमारे शब्दों को ठीक से पकड़ें। जहां तक मुझे स्मरण है हमने यह कभी नहीं कहा कि आप पक्षपात कर रहे हैं। कोई हमको खोल कर दिखा दे कि हमने कहा कि आप पक्षपात पूर्ण हैं। पहली एक बात तो यह है कि हमने आप पर कभी चार्ज नहीं लगाया कि आप पक्षपात कर रहे हैं। मैं जानता हूं कि चेयर का पक्षपात करने वाला कहना असंसदीय है इसलिये मैं जानबूझ कर यह शब्द नहीं कहूंगा।

जहां तक "डिक्टेटोरियल" का सवाल है मैंने यह कहा कि यदि हमको नियम को

श्री राजनारायण

भी न कहने दें और उसके बारे में यहां चर्चा न करने दें कि किस नियम के तह में हमारा यह प्रस्ताव अमान्य किया गया है कोई कारण भी नियम के अन्दर न बताया गया हो तो आप कहें कि डिक्टेटोरियल वे में काम करेंगे और हम इसको मान लें . . .

SHRI ARJUN ARORA: No, no.

श्री राज नारायण : ठीक से सुना जाय प्रोसीडिंग लिखी हुई है जो हमने कहा वह हमको याद है। आप यह कहें कि हम डिक्टेटर हैं . . .

SOME HON. MEMBERS: That is wrong.

श्री राजनारायण : एक मिनट को सुन लिया जाय, अगर नहीं सुनना हो तो नहीं कहेंगे, कोई बेवकूफी की इन्तिहा है।

श्री अर्जुन अरोड़ा : रिकार्ड देखें।

श्री राजनारायण : मैं आप से साफ कहता हूं . . .

SHRI LOKANATH MISRA: Sir, this will continue for another hour; it will not end so soon. It is now one o'clock.

श्री राजनारायण : जब मैं यह कह रहा हूं तो श्री अरोड़ा को जो अपने को तेज तर्रार समझते है, पार्लियामेंटरी प्रैक्टिस समझना चाहिये। मैं आपसे कहना चाहता हूं कि मैं इसको अच्छी तरह से जानता हूं कि चेयर की रूलिंग के प्रति सदस्य को अधिकार है कि अपनी असहमति व्यक्त कर सकता है, चेयर को रूलिंग के बारे में सदस्य कह सकता है कि यह रूलिंग डिक्टेटोरियल वे में दी गई है। मगर सदस्य रहते हुए वह केवल यही कहेगा कि अगर हम यहां बैठना चाहेंगे तो हम नतमस्तक होंगे और जाना चाहेंगे तो चले जायेंगे फिर भी, अगर हमारे किसी शब्द से आपकी महिमा को आपकी गरिमा को, आपकी प्रतिष्ठा को और संसदीय शोभा में कोई धब्बा लगता हो तो उस पर हमें खेद है।

MR. CHAIRMAN: I have no harsh' ness towards any Member. If you feel unfortunately that I am dictatorial, I wouid like to tell you that I am not dictatorial.

श्री राजनारायण : हमने कह दिया कि आप नहीं है।

MR. CHAIRMAN: I shall try to accommodate everyone but you should also realise that nobody should think that whatever one says is correct. After all you have to depend on some gentleman here.

श्री राजनारायण : यह ठीक है, सही है।

MR. CHAIRMAN:....who sits in this Chair and who is an honourable man and whatever decision is given from here it should be accepted. After all We have to run democratic institutions.

SHRI M. N. KAUL: It is the general desire of the House that you may examine the record and if you think that there are any derogatory words, they may be expunged by you.

SHRI BHUPESH GUPTA: Sir, nobody has called you a dictator. *(Interruption.)*

श्री राजनारायण : श्रीमन, मैं कौल साहब को चैलेंज करता हूं, देखिये मैं इसके ऊपर प्रोटेस्ट करता हूं। आपने जो व्यवस्था दी ठीक है लेकिन मैं अब भी कहने को तैयार हूं कि हम हमेशा ऐसा अधिकार रखेंगे, आज आप हैं कल हमारे कौल साहब सरीखे आ जांय।

MR. CHAIRMAN: Let us now go to the next item.

MOTION RE APPOINTMENT OF MEMBERS OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE DELHI RENT CONTROL (AMENDMENT) BILL, 1964.

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Chairman, I beg to •move the following motion: